

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD**

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

**PRESENT: HON'BLE SHRIMADAN BHALCHANDRA GOSAVI- MEMBER JUDICIAL
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.07.2021 AT 10:30 AM

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|----------------------------------|----------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP (IB) No. 289/7/HDB/2019 |
| NAME OF THE COMPANY | Aliens Developers Pvt Ltd |
| NAME OF THE PETITIONER(S) | Sudhakar B Vadapalli |
| NAME OF THE RESPONDENT(S) | Aliens Developers Pvt Ltd |
| UNDER SECTION | 7 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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ORDER

Learned counsel for the Operational Creditor appeared. Learned counsel for the Corporate Debtor appeared. The Learned counsels for both the parties submitted that the matter is settled and they seek to file joint memo of settlement. We make it clear that we have recorded the statement made by the learned counsel for the Operational Creditor that the matter is settled. Hence permission to withdraw the petition is granted. The matter stands withdrawn and disposed of accordingly with liberty to revive the petition if the settlement fails.


**MEMBER
(TECHNICAL)**

karim


**MEMBER
(JUDICIAL)**